

**Explanatory Statement giving reasons
for immediate legislation by Air
Corporations (Transfer of
Undertakings and Repeal) Ordinance**

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Air Corporations (Transfer of Undertakings and Repeal) Ordinance, 1994, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT 5321/94]

**Coffee (Amendment) Ordinance
(No. 1 of 1994) Mines and Minerals
(Regulation and Development)
Amendment Ordinance (No. 2 of 1994)
etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution—

- (1) The Coffee (Amendment) Ordinance, 1994 (No. 1 of 1994) promulgated by the President on the 14th January, 1994.

[Placed in Library. See No. LT 5322/94]

- (2) The Mines and Minerals (Regulation and Development)

Amendment Ordinance, 1994 (No. 2 of 1994) promulgated by the President on the 25th January, 1994.

[Placed in Library. See No. LT 5323/94]

- (3) The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1994 (No. 3 of 1994) promulgated by the President on the 25th January, 1994.

[Placed in Library. See No. LT 5324/94]

- (4) The Air Corporations (Transfer of Undertakings and Repeal) Ordinance, 1994 (No. 4 of 1994) promulgated by the President on the 29th January, 1994.

[Placed in Library. See No. LT 5325/94]

- (5) The Banking Regulation (Amendment) Ordinance, 1994 (No. 5 of 1994) promulgated by the President on the 31st January, 1994.

[Placed in Library. See No. LT 5326/94]

13.36 $\frac{1}{2}$ hrs.

RESIGNATION BY MEMBER

[English]

MR. SPEAKER: I have to inform the House that I had received a letter dated 7 January, 1994 from Shri Digvijaya Singh, an elected Member from Rajgarh constituency of Madhya Pradesh, resigning from membership of Lok Sabha.

45 *Resignation by Member* PHALGUNA 2, 1915 (SAKA) *Resignation by Member* 46

I have accepted his resignation with effect from 26th January, 1994.

13.37 hrs.

The House stands adjourned to meet again tomorrow, the 22 February, 1994.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, February 22, 1994/Phalguna 3, 1915 (Saka).
